

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Jammu, the 17 March, 2017

SRO 113 . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers mentioned in the annexure to this notification to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within such jurisdiction as may be assigned to them by the District Magistrate, Srinagar till the elections are over.

By Order of the Government of Jammu and Kashmir

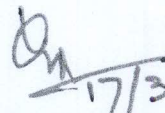
Sd/-
(Abdul Majid Bhat)
Secretary to Government
Department of Law, Justice and PA


No. LD (P) 94/06-II(Sgr)

Dated: 17 -03- 2017

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department for information.
2. Divisional Commissioner, Kashmir.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Srinagar. This is with reference to his letter No. DEO/Sgr/Elec/PS/249-51 dated 15/03/2017.
5. General Manager, Government Press, Jammu for Publication in the extra ordinary issue of the Government Gazettee.
6. SRO Section with 7 S.C.
7. Concerned file.


Assistant Legal Remembrancer
Department of Law, Justice and PA


17.3.2017

